

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 129/2020

(Arising out of impugned final judgment and order dated 16-05-2018 in CRLA No. 2055/1999 passed by the High Court Of Judicature At Allahabad)

JAIRAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(with IA No. 112957/2018 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 32174/2018 (II)
(FOR CONDONATION OF DELAY IN FILING ON IA 132180/2018, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132181/2018 & FOR EXEMPTION FROM FILING O.T. ON IA 132182/2018)

Date : 27-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Abhishek Atrey, AOR
Mr. Kshitij Mudgal, Adv.
Mr. Akash Giri, Adv.
Ms. Ambika Atrey, Adv.
Dr. Vidyottma Jha, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List on 04.10.2021.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)